

ITEM NO.26

Court 4 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.13067/2019

(Arising out of impugned final judgment and order dated 12-04-2019  
in WA No.1137/2019 passed by the High Court of Kerala at Ernakulam)

KERALA TRANSPORT DEVELOPMENT FINANCE  
CORPORATION LIMITED

Petitioner(s)

VERSUS

BASIL T.K. & ORS.

Respondent(s)

WITH S.L.P.(C) No.13179/2019 (XI-A)

S.L.P.(C) No.13200/2019 (XI-A)

(With appln.(s) for I.R. and IA No.84637/2019-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.84638/2019-EXEMPTION FROM  
FILING O.T.)

Date : 12-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. V. Giri, Sr. Adv.  
Mr. Amith Krishnan, Adv.  
Mr. Krishna Dev Jagarlamudi, AOR  
Mr. Sai Kaushal, Adv.

SLP 13200/2019 Mr. Kuriakose Varghese, Adv.  
Ms. Pooja Dhar, AOR

Mr. V. Shyamohan, Adv.  
Ms. Sradhaxna Mudrika, Adv.  
Ms. Astu Khandelwal, Adv.

**For Respondent(s)**

Mr. Himinder Lal, AOR

SLP 13179/2019

Mr. Kuriakose Varghese, Adv.  
Ms. Pooja Dhar, AOR  
Mr. V. Shyamohan, Adv.  
Ms. Sradhaxna Mudrika, Adv.  
Ms. Astu Khandelwal, Adv.

Mr. Nishe Rajen Shonker, AOR  
Ms. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 List the Special Leave Petitions on 24 January 2022.

**(CHETAN KUMAR)**  
A.R. -cum-P.S.

**(SAROJ KUMARI GAUR)**  
COURT MASTER